

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO-651**  
ANSWER ON 08/12/2023

**WAGES OF FEMALE AGRICULTURAL LABOURERS**

651. DR. FAUZIA KHAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether the Ministry has conducted a study comparing the wages of female agricultural labourers with those of male labourers;
- (b) whether the Ministry is taking measures aimed at ensuring fair wages for female agricultural labourers to address the issue of low wages resulting from the feminization of labour; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI NARENDRA SINGH TOMAR)

(a) to (c): Agriculture being a State subject, the State Government maintains the data relating to wages paid to agricultural labourers. However, on the basis of the wages data furnished by 22 major States, Ministry of Agriculture and Farmers Welfare compiles and disseminates prevailing average daily wages of agricultural labourers for agriculture year in its publication titled 'Agricultural Wages in India'.

Under the Code on Wages, 2019; Section-54, any employer who pays to any employee less than the amount due to such employee under the provisions of the Code, shall be punishable with fine which may extend to fifty thousand rupees.

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